

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).1592-1594/2018

(Arising out of impugned final judgment and order dated 01-12-2017 in TACRL No. 2/2016 01-12-2017 in TACRL No. 208/2015 01-12-2017 in TACRL No. 646/2015 passed by the High Court Of Judicature At Allahabad)

PUNEET KUMAR & ORS.

Petitioner(s)

VERSUS

VIJETA SINGH & ANR.

Respondent(s)

(IA No. 25394/2018 - EXEMPTION FROM FILING O.T.

IA No. 25396/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Ram Naresh Yadav, AOR

For Respondent(s)

Mr. Dinesh Kothari, Adv.
Mr. B.S. Randhava, Adv.
Mr. Gopal Singh Chauhan, Adv.
Mr. Deepak Goel, AOR

Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Neelambar Jha, Adv.
Mr. Chandra Shekhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties and perused the material placed on record.

Leave granted.

The interim order dated 05.03.2018 is confirmed to last until the decision of these appeals.

Having regard to the subject matter, hearing expedited.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
ASSISTANT REGISTRAR